

PETITIONER:
RELIANCE INDUSTRIES LTD.

Vs.

RESPONDENT:
PRAVINBHAI JASBHAI PATEL & ORS.

DATE OF JUDGMENT: 29/08/1997

BENCH:
S. B. MAJMUDAR, S. SAGHIR AHMAD

ACT:

HEADNOTE:

JUDGMENT:

O R D E R

This Special Leave Petition challenges the judgment and order dated 5th/7th August 1995 passed by the Division Bench of the High Court of Gujarat in Special Civil Application No. 770 of 1995. For the reasons stated in our common judgment in Civil Appeals arising out of S.L.P.(C) Nos. 1456-57 of 1997 decided today this Special Leave Petition is delinked and will stand adjourned sine die awaiting the decision in the proceedings ordered to be remanded pursuant to the order in the aforesaid appeals. It will be open to the parties to intimate the Registry of this Court about the disposal of the remanded review proceedings in the light of which the aforesaid Special Leave Petition shall be placed for further orders before an appropriate Bench of this Court after obtaining orders from Hon'ble from the Chief Justice of India.